

THE HIGH COURT OF MEGHALAYA: SHILLONG

STANDING ORDER NO. 25

No.HCM/III/16/2014-18/JUDL/34

Dated, Shillong the 28th October, 2021

In partial modification of Standing Order No 8 of 2014, issued vide Memo. No.HCM/III/16/2014/248 dated, March 26,2014, filing of petitions in this Registry shall, with immediate effect and until further orders, close at 4.00 P.M. on every working day.

By Order,

Memo No.HCM/III/16/2014-18/JUDL/34-A

REGISTRAR GENERAL
Dated, Shillong the 28th October, 2021

Copy to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
5. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
6. The Joint Registrar (Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information.
7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
8. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
9. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
10. Notice Board.
11. Office File.

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28/10/21

REGISTRAR GENERAL